

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.115/2013.

Date of Decision: 29.10.2018.

CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

1. Atomic Centralised Administrative Cadre Officers Association, O/at Anushaktinagar, Mumbai 400 094. (Through its General Secretary, Shri O.T. Alex.).
2. Shri P. Sethumadhavan Assistant Personal Officer, Dept. of Atomic Energy, B.A.R.C., Trombay, Mumbai 400 085. R/at D-18, Hastinapur, Anushaktinagar, C.S.M. Marg, Mumbai 400 085. ... *Applicants*

(By Advocate Shri Ramesh Ramamurthy)

VERSUS

1. The Union of India, through The Secretary, Dept. of Atomic Energy, Anushakti Bhavan, C.S.M. Marg, Mumbai 400 001.
2. The Additional Secretary, Dept. of Atomic Energy, Anushakti Bhavan, C.S.M. Marg, Mumbai 400 001. ... *Respondents*

(By Advocate Shri R.R. Shetty)

ORDER (Oral)

Per : Shri R.N. Singh, Member (J)

After arguing for sometime, the learned counsel for the applicants seeks permission to withdraw the OA with liberty to file fresh one with better particulars.

2. In view of above, the OA is dismissed as withdrawn with liberty as above. The Applicants may file fresh OA within four weeks from the date of receipt of certified copy of this order. **MA No.204/17 & 2015/2017** also stand dismissed. No order as to costs.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.